

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
TRANSFER PETITION (C) NO. 1368 OF 2009

MAJ. SMT. RISHMA SARINA (SHARMA) PETITIONERS

VERSUS

SMT. SUSHILA SHARMA RESPONDENT

O R D E R

In the light of the fact that we have already transferred a matter arising out of Transfer Petition No. 834 of 2008 from Ghaziabad to Ambala, we direct that this matter should also be transferred to Ambala.

We further clarify that the petitioner will not in the future seek a transfer of the matters from Ambala to some other court on her transfer from Ambala.

The transfer petition is ordered accordingly.

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
APRIL 23, 2010.

SUPREME COURT OF INDIA



JUDGMENT